

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 28/98

Wednesday the 22nd day of April 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. T.M. Santhakumar
1-1 East Thottipalayam (Road)
1
S.P.B. Colony, Erode - 10.
2. P. Shanmuga Sundaram
3-2 East Thottipalayam
36
Cedachinallur Post, Erode-10.
3. Kannan G
451-B Railway Colony
Erode - 2.
4. P. Sundaramoorthy
219 Kalayana Sundaram Street
Old Railway Station Road
Erode-2.
5. J. Sudhaker
449-D Railway Colony
Erode-2.
6. C. Krishnaraj
262 Sukkan Thetton
Konavaikkal, Erode-2.
7. M. Jayaprakash
3/214 Velankattur
Thiruchengodu T.K.
Namakkal District - 638 008
8. P. Sundaram
5-2/30 Ayakkattur
Cauvery RS (P.O.)
Erode - 7

...Applicants.

(By advocate M/s Santhosh & Rajan)

Versus

1. Union of India represented by the General Manager, Southern Railway Madras.
2. The Chief Personnel Officer Southern Railway Madras.
3. The Divisional Railway Manager Southern Railway, Palakkad.
4. Carriage & Wagon Manager Golden Rock, Trichy.

5. J. Ganasekhar
No.17 Antoniar Koil Street
Maliadivaram, Ponmalai
Tiruchirappalli - 4
6. S. Manoharan
No.140/6, C Type Railway Colony
Ponmalai, Tiruchirappalli-4.
7. C. Henry Paulraj
3/1-66-A Gandhi Street
Keezhambikapuram
Tiruchirappalli - 4.
8. A. Jeevanandam
4-8/II Mallikaipuram
Tennore, Tiruchirappalli - 17.
9. N. Ramamoorthy
3/3-40 Shama Illam
Keezhambikapuram Ponmalai
Tiruchirappalli.4
10. S. Balaguru
3/3-112 Amalaham, Keezhambikapuram
Ponmalai, Tiruchirappalli - 4.
11. K. Asokan
317 Malayappapuram
Angarai, Salgudi
Tiruchirappalli Dist.
12. T. Antony Diyanathan
No.3/2-72 Santhi College
East Ambikapuram
Tiruchirappalli-4.
13. M. Gunasekharan
H-51 Railway Colony
Golden Rock, Tiruchirappalli - 4. ...Respondents.
(By advocate Mr PA Mohamed R1-4)
Mr TCG Swamy (R5-13)

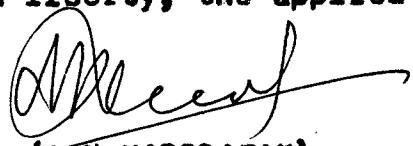
The application having been heard on 22nd April 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

After making submissions for quite some time, the learned counsel for the applicant wants to withdraw the application with liberty to seek appropriate relief in accordance with law. Granting such liberty, the application is closed as withdrawn.

~~(S.K. GHOSAL)~~
ADMINISTRATIVE MEMBER


(A.V.HARIDASAN)
VICE CHAIRMAN